

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).4829-4830/2023

(Arising out of impugned final judgment and order dated 09-05-2022 in CC No. 2/2020 and JA No. 364/2020 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

STATE OF U.P.

Petitioner(s)

VERSUS

BUDDHA

Respondent(s)

(service report has been received from sr. suptd. district jail lucknow.

IA No. 58808/2023 - EXEMPTION FROM FILING O.T.)

Date : 10-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Ardhendhumauli Kumar Prasad, A.A.G.
Mr. Adarsh Upadhyay, AOR
Mr. Ashish Madaan, Adv.
Ms. Shreya Srivastava, Adv.
Ms. Pallavi Kumari, Adv.
Ms. Ananya Sahu, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Notice has been served upon the sole respondent.

We direct the Supreme Court Legal Services Committee to appoint an advocate to espouse the cause of the respondent.

The Registry is directed to forward a copy of this order to the respondent through the concerned Jail Superintendent and also to the Jail Superintendent, District Jail, Lucknow.

The Jail Superintendent will make the respondent aware of his right to challenge the impugned judgment of the High court.

Compliance report shall be submitted by the Jail Superintendent before the next date.

List on 28th August, 2023.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER